

**GOVERNMENT OF INDIA  
PLANNING  
LOK SABHA**

UNSTARRED QUESTION NO:1119  
ANSWERED ON:01.03.2006  
REVIEW OF MINERAL LAW  
Rao Shri Sambasiva Rayapati

**Will the Minister of PLANNING be pleased to state:**

- (a) whether the Government has taken a decision to review mineral policy in the country including iron ore policy based on the recommendations of two committees set up by the Union Government;
- (b) if so, the details thereof;
- (c) whether the Ministry of Planning has forwarded Dang Committee recommendations to Anwarul Hooda Committee set up by the Planning Commission for further deliberations; and
- (d) if so, the main decision taken by the Government in this regard and the time by which the mineral law is likely to be reviewed?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI M.V. RAJASEKHARAN)

(a) :Yes, sir.

(b) to (d): As a follow-up of the Mid-term Appraisal of the Tenth Plan, a High Level Committee under the Chairmanship of Shri Anwarul Hoda, Member, Planning Commission was constituted with representation to the concerned central Ministries/ Departments, State Governments and private stake holders. The terms of reference of the Committee is to review the present National Mineral Policy, 1993 and the Mines and Mineral Development and Regulation Act, 1957 and to suggest the changes required for encouraging investment in public and private sector in exploration and exploitation of minerals. Existing procedures for according clearances, critical infrastructure needs, implication of the policy of mineral rich states to make value addition within the state and augmenting state revenues from the sector are also included in the terms of reference. The Report of the Dang committee on iron ore policy has been received from the Ministry of Steel. The High Level committee has already held six meetings to have the views of concerned stakeholders and the report is under preparation.